FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For The Attention of the Creditors of **SMARTRON INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Smartron India Private Limited
2.	Date of incorporation of corporate debtor	03/12/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900TG2013PTC091450
5.	Address of the registered office and principal office (if any) of corporate debtor	Vaishnavi's Cynosure, Unit No. 9C & 9D, 9th Floor, Gachibowli, Serilingampally, Survey No.18, Rangareddi, Hyderabad, Telangana, India, 500032
6.	Insolvency commencement date in respect of corporate debtor	10 January, 2024 (Order received on 15th January, 2024)
7.	Estimated date of closure of insolvency resolution process (180 days from Insolvency Commencement Date)	8th July 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Mr. Raghu Babu Gunturu** IBBI/IPA-002/IP-N00025/2016-2017/10053
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1st Floor, Golden Heights Plot no 9, Opp. Raheja IT Mindspace HUDA, Techno Enclave, Madhapur, Hyderabad, Telangana-500081 Email id: raghu@ezresolve.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1st Floor, Golden Heights Plot no 9, Opp. Raheja IT Mindspace HUDA, Techno Enclave, Madhapur, Hyderabad, Telangana - 500081 Email id: smartroncirp@gmail.com
11.	Last date for submission of claims	29th January, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No classes identified as yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	No classes identified as yet
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Website: https://ibbi.gov.in/en/home/downloads b) No classes identified as yet

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Smartron India Private Limited** on 10 January, 2024 (IRP received order copy on 15th January, 2024)

The creditors of **Smartron India Private Limited**, are hereby called upon to submit their claims with proof on or before **29th January, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – This para is not applicable as no class of creditors has been identified yet.

Submission of false or misleading proofs of claim shall attract penalties.

Raghu Babu Gunturu
Interim Resolution Professional
Smartron India Private Limited
IBBI/IPA-002/IP-N00025/2016-2017/10053
Authorization for Assignment issued by IIIP ICSI is valid till 31st October, 2024

Date: 17th January, 2024
Place: Hyderabad